

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 6090 OF 2015

KAMAL KUMAR ... Petitioner(s)
VERSUS
STATE OF U.P. & ANR. ... Respondent(s)

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 3540 OF 2016

KAMAL KUMAR ... Petitioner(s)
VERSUS
STATE OF U.P. & ANR. ... Respondent(s)

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7864 OF 2016

KAMAL KUMAR ... Petitioner(s)
VERSUS
STATE OF U.P. & ANR. ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Court of Registrar on 20th January, 2017 when an order was passed. (Copy of Order dated is enclosed).

SLP(Cr1.) No. 6090/2015

There are two Respondents in the instant matter.

Mr. Ardhendumauli Kumar Prasad, Advocate for Respondent No.1/State has not filed the Counter Affidavit, so far.

Respondent No.2 has already been represented by Mr. Rameshwar Prasad Goyal, Advocate and Counter Affidavit has also been filed.

Service of Show Cause Notice is complete on both te Respondents.

SLP(Cr1.) No. 3540/2016

There are two Respondents in the instant matter.

Tracking report in respect of notice issued to Respondent No.1/State shows that item delivered at Lucknow GPO on 19th January, 2017 (Copy of tracking report is enclosed.)

Service report from the concerned Trial Court has been received stating therein that Respondent No.2 is served with notice through his real brother.

Service of Show Cause Notice on Respondent No. 1/State is incomplete as no return of service has been received, so far and pursuant to tracking report it is not clear that whether the above Respondent No.1/State has received notice or not.

SLP (Cr1.)No. 7864 of 2016

There are two Respondents in the instant matter.

Upon filing spare copy of Special Leave Petition on 28th January, 2017 by Counsel for the Petitioner, fresh Show Cause Notice was issued to both the Respondents by registered post A.D. as well as by dasti through the local principal Court on 8th February, 2017.

Tracking report in respect of notice issued to Respondent No.1/State vide Ld. Registrar Court's Order dated 30th November, 2016 shows that item delivered at Lucknow GPO on 19th January, 2017 (Copy of tracking report is enclosed.)

Tracking report in respect of notice issued to Respondent No.2 vide Ld. Registrar Court's Order dated 30th November, 2016 shows that item delivered at Koirauna on 19th January, 2017 (Copy of tracking report is enclosed.)

:3:

Counsel for the Petitioner has not filed Affidavit of dasti service in respect of both the Respondents, so far.

Service of Show Cause Notice on Respondent Nos. 1 & 2 is incomplete as no return of service has been received, so far and pursuant to tracking report it is not clear that whether the above Respondent Nos.1 & 2 have received notice or not.

The matters above-mentioned are listed before the Court of Registrar with this office report.

DATED this the 8th day of February, 2017.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Umang Shankar, Advocate
2. Mr. Rameshwar Prasad Goyal, Advocate
3. Mr. Rajeev Singh, Advocate

c4/dk

ASSISTANT REGISTRAR